

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 745 of 2019

IN THE MATTER OF:

The State of Telangana & Anr.

...Appellants

Vs.

Liquidator, Nizam Deccan Sugars Ltd. & Ors.

...Respondents

With

Company Appeal (AT)(Ins.) No. 818 of 2019

IN THE MATTER OF:

The State of Telangana & Ors.

...Appellants

Vs.

Nizam Deccan Sugars Ltd. & Ors.

...Respondents

Present:

For Appellant:

**Mr. Ritin Rai, Sr. Advocate, Mr. Krishna Dev J.,
Mr. Harsha T.P.S., Mr. Gunjan Mathur**

For Respondent:

**Mr. Subrahmanyam Bkv Advocate for R1&2
Mr. Hemant Chaudhri, Mr. Piyush Arora,
Advocates for R3-7
Mr. PBA Srinivasan, Mr. Avinash Mohapatra, Mr.
Ichchha Kalas, Mr. Parth Tandon, Advocates for
R8-11.**

....contd.

ORDER

(Through Virtual Mode)

17.03.2021: Learned Counsel for the Appellant concluded his argument in Company Appeal (AT)(Ins.) No. 818 of 2019.

Learned Counsel for the Appellant in Company Appeal (AT)(Ins.) No. 745 of 2019 submits that he has filed the written submissions through e-filing. He is directed to file the physical copy of the same within three days.

Let the matter be fixed on **24th March, 2021 as 'part-heard' on the top of the list.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

S.S./kam